

बलविन्दर सिंह  
BALWINDER SINGH  
मेट्रोपॉलिटन मजिस्ट्रेट  
Metropolitan Magistrate  
कोर्ट नं०-२६  
कडकड़डूमा कोर्ट, दिल्ली  
Karkardooma Court, Delhi

FIR No. 87/2020  
PS Mayur Vihar

26.06.2020

Present: Ld. APP for the State.

Applicant/owner Reena Tucker in person.

An application for release of vehicle bearing registration no. UP14CM-6232 on superdari has been moved by the applicant.

Reply is filed by the IO. As per reply, IO has no objection if the vehicle is released to its rightful owner. Heard. Application perused.

Having considered all the relevant inputs, report of the IO and in view of judgments in **Sunderbhai Ambalal Desai v. State of Gujarat** (AIR 2003 SC 638) and **Manjeet Singh v. State**, I am satisfied that this will be an eminently fit case where vehicle bearing registration no. **UP14CM-6232** can be released to rightful owner, subject to execution of security bond. Accordingly, let vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report and a security bond.

The photographs of the vehicle should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/valuation report etc. be filed along with the chargesheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai v. State of Gujarat & Manjeet Singh v. State**.

The application stand disposed of accordingly. Copy of this order be given ~~dasti~~ to the applicant and IO as well.



(Balwinder Singh)  
MM (East)/KKD/Delhi/26.06.2020  
Metropolitan Magistrate  
KKD Courts, Delhi

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कड़कड़पुजा कोर्ट, दिल्ली  
Karkardooma Court, Delhi

FIR No. 102/2020  
PS Mayur Vihar  
U/s 392/394 IPC

State vs Faim @ Danny @ Danish

26.06.2020

Present: Ld. APP for the State.

Ld. Counsel for applicant/accused.

An application u/sec. 437 Cr.P.C. for the release of the accused Faim @ Danny on bail is moved by his Ld. Counsel.

Reply to the application is filed by the IO.

Both the sides are heard on the application.

Considering the fact that the investigation of case is complete, charge sheet has already been filed, the accused is in custody since 26.03.2020 and the judicial custody of the accused is not required for any purpose, the application in hands stands allowed subject to condition that accused shall not visit locality of complainant and accused shall not repeat such offence in future.

The accused Faim @ Danny @ Danish is directed to be released on bail on furnishing of her personal bond in a sum of Rs.20,000/- with one surety of like amount. It is further directed that the accused shall not tamper with or try to influence or threat the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.



sdr  
(Balwinder Singh)  
MM (East)/KKD/Delhi/26.06.2020  
Metropolitan  
KKD Courts, Delhi